

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1103 of 2020**

**IN THE MATTER OF:**

**Ashish Chaturvedi & Anr.**

**...Appellants.**

**Versus**

**Inox Leisure Ltd. & Anr.**

**...Respondents.**

**Present:**

**For Appellant: Mr. Manoj Kumar Garg and Mr. Siddhartha Patra,  
Advocates.**

**For Respondent: None.**

**ORDER**  
**(Virtual Mode)**

**13.01.2021** Learned Counsel for Appellant says that in compliance of order dated 23<sup>rd</sup> December, 2020 the Appellant has done the necessary compliance and recorded the same in Paragraph 6 of Additional Affidavit dated 11<sup>th</sup> January, 2021.

2. Learned Counsel for the Appellant submits that now there is Liquidation Order and Liquidator Sanjay Garg has been appointed. The Appellant to amend the Memo of Appeal and add the Liquidator as Respondent No. 3. We would still want the Respondent No. 2/IRP to respond considering that Impugned Order and grievances as were raised at the stage of 'CIRP'.

3. Issue Notice of the Appeal and the IRP/RP shall respond to the Additional Affidavit also which has been filed.

4. Learned Counsel for Appellant seeks stay of the Impugned Order. We will not pass interim orders without hearing the IRP/RP.

List the Appeal For Admission (After Notice) Hearing **on 15<sup>th</sup> February, 2021.**

**[Justice A.I.S. Cheema]  
Member (Judicial)**

**[Mr. V.P. Singh]  
Member (Technical)**

Basant B./md.